



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Sep/202526/10

DATED: 11/09/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Sep/202526/10 dated 11/09/2025 of Norms Committee - II for the year 2025-26 was held on 11/09/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Sep/202526/10
Case Status	Case Withdrawn
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000707AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has requested to withdraw the application vide email dated 11.09.2025. The case stands withdrawn.	

Case No.	2 / NC/2/MEET/Sep/202526/10
Case Status	Case Withdrawn
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001651AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has requested to withdraw the application vide email dated 11.09.2025. The case stands withdrawn.	

Case No.	3 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KRISHNA DEFENCE AND ALLIED INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025

HQ File Number	HQRNORM APPLY 00005548AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	4 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAKS TELEWORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006252AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	5 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SHRI SIDHBALI ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006257AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	6 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	B. G. SHIRKE CONSTRUCTION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006767AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	7 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	INOX INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00008096AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	8 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00002253AM26
RA File Number	342404000065 AM19
Licence No and Date	3410044165/23/05/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	9 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19
Licence No and Date	0310822579/25/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	10 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. The amendment in the description of export item has already been carried out in the NC meeting No.18 dated 11.12.2019. The firm may, therefore, be requested to clarify the specific amendments in the norms required with reasons/justification thereto.

The case stands deferred.

Case No.	11 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00002008AM25
RA File Number	052304000391 AM20
Licence No and Date	0510413205/03/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	12 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00002005AM25
RA File Number	052304000475 AM20
Licence No and Date	0510413864/12/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	13 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	14 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00001970AM26
RA File Number	07AA04009956 AM21
Licence No and Date	0711000671/12/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of Advance Authorisation, as list of export and import items is not available in the review application. II. Reason/ justification for review of norms. III. A copy of the norms fixed by the Norms Committee for this A.A., if any. The case stands deferred.	

Case No.	15 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	16 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00001079AM25
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of consultant (SKB) dated 12.09.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & quantity applied	WASTAGE TO BE ALLOWED
1	ACP DIE-CUT SELF- ADHESIVE MOSAIC TILES	2250 SQM	ACP ALUMINUM COMPOSITE PANEL SHEETS QTY: 2500 SQM	1.05 SQM/SQM ON THE NET SQM OF ACP DIE-CUT.

RA concerned may take suitable consequential action accordingly.

Case No.	18 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00005303AM25
RA File Number	05AA04070713 AM22
Licence No and Date	0511004185/18/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 11.09.2025, as under:

8 % WASTAGE ON SOLID CONTENT BASIS

ITEM OF EXPORT : GLASS EPOXY LAMINATES: 1 KG

ITEMS OF IMPORT:

1. GLASS WOVEN FABRIC : **0.634 KG**

2. EPOXY RESIN VISCOS LIQUID (SOLID CONTENT : **80 +/1 %**) : **0.560 KG**

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	20 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	21 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00005046AM25

RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	22 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	23 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	24 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Quantities of export items at Sl. No. 1,2 & 3 in meters also in addition to their weights. The case stands deferred.	

Case No.	25 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00001108AM26
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	26 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	27 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	28 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025

HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	29 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ORIENT CABLES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001216AM23
RA File Number	05AX04000678 AM23
Licence No and Date	0511013021/06/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	30 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	31 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred

Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00004485AM25
RA File Number	03AX04001436 AM23
Licence No and Date	0311015674/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	32 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	33 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00000755AM26
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	34 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Details of import items at SI.No. 1, 4, 6 & 8(Aluminium Hot Metal) and its form viz. ingots, rod etc. The case stands deferred.	

Case No.	35 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason and justification for review of norms. The case stands deferred.	

Case No.	37 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	38 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025

and Date	
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 30.09.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	39 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	LALBABA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004749AM23
RA File Number	02AX04000484 AM23
Licence No and Date	0211003417/01/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	40 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022

Norms Committee Decision:
Case deferred for the comments of TE

Case No.	41 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00000377AM26
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	42 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00003781AM25
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	43 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006686AM23

RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 18.08.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	44 / NC/2/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00006365AM25
RA File Number	02AX04000664 AM23
Licence No and Date	0211003969/03/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as the applicant's request to include copper cathode and allow 2% wastage for copper anode was discussed with HINDALCO representatives. It was decided that only 0.5% wastage, as previously permitted, will be allowed. Additionally, copper cathode will not be included in the export item. Based on these decisions, as per the applicant's request. The case stands Rejected.	

Case No.	45 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025

and Date	
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	46 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	47 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	48 / NC/2/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00003002AM25
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	49 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000417AM24
RA File Number	05AX04000224 AM24
Licence No and Date	0511018534/26/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	50 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	51 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. DL was issued to M/s FEX FOUNDRY ALLOYS PRIVATE LIMITED. However, the reply of dl has been submitted on the letterhead of M/s AKSHIT ENTERPRISES (P) LIMITED. II. Reasons for submitting the reply on the letterhead of the other company. Submit reply on the letterhead of M/s. FEX FOUNDRY ALLOYS PRIVATE LIMITED. III. Submit chemical composition of inoculants, not the amount of FERRO SILICON AND FERRO SILICON BARIUM. Submit chemical analysis report. IV. Submit material balancing chart of input vs. Output. The case stands deferred.	

Case No.	52 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000953AM24
RA File Number	03AX04000658 AM24
Licence No and Date	0311023696/18/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 01.09.2025, as under: I. Import items at SI.No.1 & 2 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and their quantities put together may be allowed as applied for i.e. 5,250 MT as 1.05 Kgs. /Kg. content in the export item at SI.No.1. II. Import items at SI.No.3 & 4 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and their quantities put together may be allowed as applied for i.e. 3,150 MT as 1.05 Kgs. /Kg. content in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	53 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	54 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	55 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	56 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	57 / NC/2/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00000415AM26
RA File Number	03AX04001487 AM24
Licence No and Date	0311025175/06/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the review application as per comments of (DPIIT) via mail vide U.O No. P-47011/63/2023-TSW dated 23.07.2025, as under: I. Norms for the above-mentioned Advance Authorisation have been ratified as 1.10 Kgs. /Kg. content in the export item as per SION C-798 in line with other cases for similar products. This office, therefore, does not recommend firm's application for revision of norms. The case stands rejected.	

Case No.	58 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. DL was issued to M/s FEX FOUNDARY ALLOYS PRIVATE LIMITED. However, the reply of dl has been submitted on the letterhead of M/s AKSHIT ENTERPRISES (P) LIMITED.
- II. Reasons for submitting the reply on the letterhead of the other company. Submit reply on the letterhead of M/s. FEX FOUNDARY ALLOYS PRIVATE LIMITED.
- III. Submit chemical composition of inoculants, not the amount of FERRO SILICON AND FERRO SILICON BARIUM. Submit chemical analysis report.
- IV. Submit material balancing chart of input vs. Output.

The case stands deferred.

Case No.	59 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	60 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004412AM24
RA File Number	31AX04000091 AM24
Licence No and Date	3111002466/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	61 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00006255AM25
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	62 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	63 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004665AM24
RA File Number	03AX04001741 AM24
Licence No and Date	0311025802/27/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	64 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. DL was issued to M/s FEX FOUNDRY ALLOYS PRIVATE LIMITED. However, the reply of dl has been submitted on the letterhead of M/s. AKSHIT ENTERPRISES (P) LIMITED. II. Reasons for submitting the reply on the letterhead of the other company. Submit reply on the letterhead of M/s. FEX FOUNDRY ALLOYS PRIVATE LIMITED. III. Submit chemical composition of inoculants, not the amount of FERRO SILICON AND FERRO SILICON BARIUM. Submit chemical analysis report. IV. Submit material balancing chart of input vs. Output. The case stands deferred.	

Case No.	65 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005260AM24
RA File Number	03AX04001970 AM24
Licence No and Date	0311026648/28/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 11.09.2025, as under:

ITEM OF EXPORT FROM 1 TO 8: ELECTROLYTIC COPPER BUS BARS

TOTAL QUANTITY OF EXPORT: 26515.00 KGS

ITEM OF IMPORT: COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY, BERRY, BIRCH, CLOVE, CANDY (COPPER CONTENT: 99.99%)

WASTAGE TO BE ALLOWED: 1.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	67 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 11.09.2025, as under:

Sl No	Export Item & quantity	ITEM OF IMPORT & QUANTITY QUANTITY APPLIED ALLOWED	TO BE
1	BRASS INGOTS/BILLETS (COPPER: 55-59% ZINC: 36-41% QTY: 1889 MTS	BRASS SCRAP ALL GRADES (COPPER: 58.70%, ZINC: 39.43%) QTY: 1800 MTS	AS APPLIED
		ZINC SCRAP ALL GRADES (ZINC: 93%) QTY: 200 MTS	61.15 MTS INCLUDING 6% WASTAGE ON THE NET CONTENT OF ZINC IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005570AM24
RA File Number	05AX04001502 AM24
Licence No and Date	0511020872/11/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be

used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	69 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	71 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GOPALAN TECH FABS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005877AM24
RA File Number	07AX04000974 AM24
Licence No and Date	0711009301/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	72 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	73 / NC/2/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00001742AM26
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to **reject** the case as the firm has desired to know the details of recovery taken into account for calculations of wastage. We may inform the firm that **1/3 recovery has been taken into account for calculation of net wastage. The same was also conveyed in the previous review application F.No. HQRNORMREVIW00006137AM25** and it was rejected in the meeting no. **NC/2/MEET/Apr/202526/1 dated 17.04.2025.**

The case stands **rejected**.

Case No.	74 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	75 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	76 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00000753AM26
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	77 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VIBHOR STEEL TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006522AM24
RA File Number	03AX04003216 AM24
Licence No and Date	0311028328/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	78 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

I. Summary sheet submitted should indicate SNo. Of raw material, components and consumables of import.

The case stands deferred.

Case No.	79 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the review application as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2024-TSW dated 18.09.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	80 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023

Norms Committee Decision:
Case deferred for the comments of TE

Case No.	81 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	82 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	83 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00007468AM24

RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	84 / NC/2/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00006371AM25
RA File Number	02AX04000571 AM24
Licence No and Date	0211005685/04/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case as the applicant's request to include copper cathode and allow 2% wastage for copper anode was discussed with HINDALCO representatives. It was decided that only 0.5% wastage, as previously permitted, will be allowed. Additionally, copper cathode will not be included in the export item. Based on these decisions, as per the applicant's request. The case stands Rejected.	

Case No.	85 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00000998AM26
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	86 / NC/2/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00006372AM25
RA File Number	02AX04000582 AM24
Licence No and Date	0211005705/09/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case as the applicant's request to include copper cathode and allow 2% wastage for copper anode was discussed with HINDALCO representatives. It was decided that only 0.5% wastage, as previously permitted, will be allowed. Additionally, copper cathode will not be included in the export item. Based on these decisions, as per the applicant's request. The case stands Rejected.	

Case No.	87 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	88 / NC/2/MEET/Sep/202526/10
Case Status	Case Rejected

Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00007879AM24
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision: DL issued 5 times. Reply is not according to the DL. The attached information pertains to the import of untreated Aluminum Alloy Billets for the production of Homogenized aluminum alloy Billets, which is not related to the export product or the imported item. The Committee considered the case as per agenda and decided to reject the case. The case stands rejected.	

Case No.	89 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00008123AM24
RA File Number	03AX04004831 AM24
Licence No and Date	0311030383/23/01/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	90 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00005902AM25
RA File Number	08AX04001952 AM24
Licence No and Date	0811010620/31/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to defer the case for further examination/Comments.

The case stands deferred.

Case No.	91 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00001604AM26
RA File Number	05AX04003421 AM24
Licence No and Date	0511023612/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	92 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00008582AM24
RA File Number	03AX04005231 AM24
Licence No and Date	0311031229/15/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 109.2025, as under:	
EXPORT: DIPPED NYLON 6 TYRE CORD FABRIC - 1 KG IMPORT: NYLON 6 CHIPS - 1.025 KG	

RA concerned may take suitable consequential action accordingly.

Case No.	93 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	94 / NC/2/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00006378AM25
RA File Number	02AX04000676 AM24
Licence No and Date	0211005946/15/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case as the applicant's request to include copper cathode and allow 2% wastage for copper anode was discussed with HINDALCO representatives. It was decided that only 0.5% wastage, as previously permitted, will be allowed. Additionally, copper cathode will not be included in the export item. Based on these decisions, as per the applicant's request. The case stands Rejected.	

Case No.	95 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	96 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	97 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00009236AM24
RA File Number	04AX04001132 AM24
Licence No and Date	0411007138/20/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

I. Summary sheet submitted should indicate SNo. Of raw material, components and consumables of import.

The case stands deferred.

Case No.	98 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00009323AM24
RA File Number	05AX04004088 AM24
Licence No and Date	0511024694/26/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	99 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	100 / NC/2/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	101 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000128AM25
RA File Number	05AX04004092 AM24
Licence No and Date	0511024898/05/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/66/2014-TSW dated 15.09.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	102 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000231AM25

RA File Number	04AX04000011 AM25
Licence No and Date	0411007262/15/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Summary sheet submitted should indicate SNo. Of raw material, components and consumables of import. The case stands deferred.	

Case No.	103 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000331AM25
RA File Number	05AX04000172 AM25
Licence No and Date	0511025070/19/04/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	104 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000414AM25
RA File Number	05AX04002114 AM24
Licence No and Date	0511025153/24/04/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Quantity of Export Item/ Import Items in the application and in the reply submitted by the firm are not matching. The firm may be asked to clarify the same and also to submit a copy of Advance Authorisation.
- II. Weight of Export Item has been indicated as **11,81,16,266.80 Kgs.** which also does not appear to be correct
- III. The firm may accordingly be asked to clarify the above and to submit the correct information as per quantities in the A.A.

The case stands deferred.

Case No.	105 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00001049AM26
RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Modification required in the norms ratified by norms committee and reason/justification therefore.	
The case stands deferred.	

Case No.	106 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	107 / NC/2/MEET/Sep/202526/10		
Case Status	Case Approved		
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025		
HQ File Number	HQRNORM APPLY 00000590AM25		
RA File Number	13AX04000032 AM25		
Licence No and Date	1311002994/07/05/2024		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 11.09.2025, as under:			
Sl.No.	EXPORT ITEM & QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BRASS INGOTS (COPPER: 58.74%, ZINC: 37.31% AND LEAD: 2.07% (COPPER ALLOY INGOTS) QTY: 1750.00 MTS	BRASS SCRAP (COPPER: 55% TO 63% & ZINC: 32% TO 40%) ALL GRADE	6% ON THE NET WEIGHT OF BRASS INGOTS.
RA concerned may take suitable consequential action accordingly.			

Case No.	108 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025

HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Constituents of “sets” for export items at SI.No. 1 to 7. The case stands deferred.	

Case No.	109 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	110 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000707AM25
RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	111 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000998AM25
RA File Number	05AX04000540 AM25
Licence No and Date	0511025794/29/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/43/2023-TSW dated 12.09.2025, as under: I. Quantity of import item at Sl.No.1 may be allowed as 1.02 Mtr/Mtr. content in the export item at Sl.No.1. II. Quantity of import item at Sl. No. 2 may be allowed as 56,860 Nos. on net to net basis with accountability clause in the export item at Sl.No.1. III. Quantity of import item at Sl.No.3 may be allowed as 1.02 Mtr/Mtr. content in the export item at Sl.No.2. IV. Quantity of import item at Sl. No. 4 may be allowed as 58,780 Nos. on net to net basis with accountability clause in the export item at Sl.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	113 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25
Licence No and Date	0811011803/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	114 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001284AM25
RA File Number	04AX04000207 AM25
Licence No and Date	0411007573/13/06/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Summary sheet submitted should indicate SNo. Of raw material, components and consumables of import.

The case stands deferred.

Case No.	115 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001338AM25
RA File Number	03AX04001141 AM25
Licence No and Date	0311034651/14/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	116 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has appeared for personal hearing on 01.08.2025. The representatives from the firm explained the case in detail. The case has been referred to concerned T.E., for examination and comments.	

The case stands deferred.

Case No.	117 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001483AM25
RA File Number	05AX04000879 AM25
Licence No and Date	0511026189/21/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	118 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001570AM25
RA File Number	05AX04000962 AM25
Licence No and Date	0511026327/26/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	119 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001614AM25

RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	120 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	121 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett Content of BUTYAL ACRYLATE in export. The case stands deferred.	

Case No.	122 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00001115AM26
RA File Number	07AX04000516 AM25
Licence No and Date	0711011735/05/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason / justification for review of norms. II. A copy of norms fixed by the Norms Committee for this A.A, if any. The case stands deferred.	

Case No.	123 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	H K IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001802AM25
RA File Number	03AX04001645 AM25
Licence No and Date	0311035270/08/07/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	124 / NC/2/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	125 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	RECONS POWER EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001819AM25
RA File Number	05AX04001109 AM25
Licence No and Date	0511026570/08/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 13.08.2025, as under: I. The firm's proposal may be allowed under GN-4 on net to net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	126 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PRECISION DRAWELL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002065AM25
RA File Number	50AX04000051 AM25

Licence No and Date	5011001505/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	127 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002142AM25
RA File Number	08AX04000643 AM25
Licence No and Date	0811012206/25/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	128 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	129 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025

and Date	
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	130 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002514AM25
RA File Number	13AX04000154 AM25
Licence No and Date	1311003240/13/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 08.09.2025, as under: Taking cue from SION C323 and earlier approvals of NC-1. I. Import items at S. No. 1, 5 and 9: 5% of wastage on net content basis may be allowed after recovery. II. Import items at S. No. 2, 6 and 10: 3% of wastage on net content basis may be allowed after recovery. III. Import item (Pre Compressed Press Board) at S. No. 3, 7 and 11: 10% of wastage on net content basis may be allowed. IV. Import item at S. No. 4, 8 and 12: may be allowed as component under GN-4 on net-to-net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	131 / NC/2/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002518AM25
RA File Number	04AX04000435 AM25
Licence No and Date	0411008006/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	132 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RISHABH ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24
Licence No and Date	0511027159/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	133 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	UKB ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	134 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	135 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	136 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002703AM25
RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	137 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25
Licence No and Date	0311036754/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	138 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002773AM25
RA File Number	34AX04000433 AM25
Licence No and Date	3411005335/30/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	139 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002787AM25
RA File Number	03AX04002647 AM25

Licence No and Date	0311036800/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	140 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	141 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002931AM25
RA File Number	04AX04000519 AM25
Licence No and Date	0411008197/09/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Summary sheet submitted should indicate SNo. Of raw material, components and consumables of import. The case stands deferred.	

Case No.	142 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and Date	0911007919/10/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	143 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	144 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003065AM25
RA File Number	03AX04002774 AM25
Licence No and Date	0311037161/16/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	145 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003067AM25
RA File Number	03AX04002948 AM25
Licence No and Date	0311037163/16/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 09.09.2025, as under: I. Net weight of export item at SNo.1 may be specified as 1279.55 MT. II. Quantity of import item at SI.No.1 (i.e. AL Alloy ASTM B49/92) may be allowed as 1.01 Kgs/Kg content in the export item. III. Quantity of import item at SI.No. 2 (i.e. High Carbon Steel Wire/Rod) may be allowed as 1.02 Kgs/Kg content in the export item. IV. Quantity of import item at SI.No. 3 (i.e. Zinc) may be allowed as 4% weight of the steel in the export item. V. Quantity of import item at SI.No. 4 (i.e. Overhead Conductor Grease) may be allowed up to 2% of FOB value of export item. RA concerned may take suitable consequential action accordingly.	

Case No.	146 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25
Licence No and	0511027767/17/09/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Write up the catalogue of export product. II. Blow up diagram of export product labeling imported inputs and their end use. The case stands deferred.	

Case No.	147 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00006855AM25
RA File Number	08AX04000991 AM25
Licence No and Date	0811012697/20/09/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	148 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00006922AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	150 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003361AM25
RA File Number	04AX04000601 AM25
Licence No and Date	0411008309/30/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Summary sheet submitted should indicate SNo. Of raw material, components and consumables of import. The case stands deferred.	

Case No.	151 / NC/2/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	152 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003577AM25
RA File Number	32AX04000456 AM25
Licence No and Date	3211007687/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	153 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003614AM25
RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	154 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	155 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	156 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003767AM25
RA File Number	03AX04003660 AM25
Licence No and Date	0311038125/21/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit a Mill Test Certificate of the composition of the export products.
- II. Wastage of the imported items at each stage of operation. Justify the wastage claimed.
- III. Submit a detailed description of the process followed for the manufacturing of export items.
- IV. Submit a material balancing chart, which could justify the quantity of imported raw material concerning the amount of export and their composition.
- V. Submit a copy of the bills of entry of the imported raw materials.

The case stands deferred.

Case No.	157 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003800AM25
RA File Number	03AX04003659 AM25
Licence No and Date	0311038180/22/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit a Mill Test Certificate of the composition of the export products.
- II. Wastage of the imported items at each stage of operation. Justify the wastage claimed.
- III. Submit a detailed description of the process followed for the manufacturing of export items.
- IV. Submit a material balancing chart, which could justify the quantity of imported raw material concerning the amount of export and their composition.
- V. Submit a copy of the bills of entry of the imported raw materials.

The case stands deferred.

Case No.	158 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25
Licence No and Date	0211007475/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	159 / NC/2/MEET/Sep/202526/10										
Case Status	Case Approved										
Party Name	NHB BALL AND ROLLER LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025										
HQ File Number	HQRNORM APPLY 00003827AM25										
RA File Number	03AX04003579 AM25										
Licence No and Date	0311038211/23/10/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of consultant (SKB) dated 12.09.2025, as under:											
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT & QUANTITY APPLIED</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>10.400MM G1000 ALUMINUM BALLS</td><td>99173.554 KGS</td><td>ALUMINIUM WIRE (UP TO 9 MM) QTY: 120000.54 KGS</td><td>1.14 KG/KG ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 1/3RD RECOVERY FROM THE SCRAP.</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED	1	10.400MM G1000 ALUMINUM BALLS	99173.554 KGS	ALUMINIUM WIRE (UP TO 9 MM) QTY: 120000.54 KGS	1.14 KG/KG ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 1/3 RD RECOVERY FROM THE SCRAP.
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED							
1	10.400MM G1000 ALUMINUM BALLS	99173.554 KGS	ALUMINIUM WIRE (UP TO 9 MM) QTY: 120000.54 KGS	1.14 KG/KG ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 1/3 RD RECOVERY FROM THE SCRAP.							
RA concerned may take suitable consequential action accordingly.											

Case No.	160 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STANDARD SPRING & METAL PRESSING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00003877AM25
RA File Number	03AX04003575 AM25
Licence No and Date	0311038257/28/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. Sheet layout diagram of the material indicating the wastage during blanking. V. Quantity of each export product in both numbers and weight along with their Dimensional drawing. VI. Sketch/photograph of each export product. VII. Justification for wastage claimed with calculation sheet (starting from input to output) support by dimensional drawing and weight at each stage of manufacturing process. VIII. GST invoice of scrap disposal. The case stands deferred.	

Case No.	161 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025

and Date	
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	162 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25
Licence No and Date	0711012727/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	163 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004051AM25
RA File Number	04AX04000756 AM25
Licence No and Date	0411008535/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	164 / NC/2/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	165 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004172AM25
RA File Number	13AX04000264 AM25
Licence No and Date	1311003474/18/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 08.09.2025, as under: I. Import items at S. No. 1, 5 and 9: 5% of wastage on net content basis may be allowed after recovery. II. Import items at S. No. 2, 6 and 10: 3% of wastage on net content basis may be allowed after recovery. III. Import item (Pre Compressed Press Board) at S. No. 3, 7 and 11: 10% of wastage on net content basis may be allowed. IV. Import item at S. No. 4, 8 and 12: may be allowed as component under GN-4 on net-to-net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	166 / NC/2/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004181AM25
RA File Number	03AX04004111 AM25
Licence No and Date	0311038780/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	167 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM REVIW00001116AM26
RA File Number	07AX04001301 AM25
Licence No and Date	0711012817/18/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason/Justification of review of norms. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	168 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	INDOTAG SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004307AM25
RA File Number	05AX04002024 AM25
Licence No and Date	0511029136/22/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	169 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004522AM25
RA File Number	04AX04000823 AM25
Licence No and Date	0411008654/04/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	170 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004658AM25
RA File Number	04AX04000855 AM25
Licence No and Date	0411008690/10/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	171 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004686AM25
RA File Number	31AX04000321 AM25
Licence No and Date	3111004179/11/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	172 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004879AM25
RA File Number	05AX04002971 AM25
Licence No and Date	0511029711/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00004910AM25
RA File Number	03AX04004717 AM25

Licence No and Date	0311039778/19/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. Dimensions and weight each export product and corresponding input blank. The case stands deferred.	

Case No.	174 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005356AM25
RA File Number	08AX04001609 AM25
Licence No and Date	0811013685/02/01/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	175 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005505AM25
RA File Number	13AX04000322 AM25
Licence No and Date	1311003599/07/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of the export product? Submit a copy of the shipping bills and test report from the government recognized laboratory. II. What is the chemical composition of the imported discharge cartridge scrap? Submit a test report from the supplier and also a bill of entry for verifying the description given in the summary of the application. III. Submit detailed process for production of copper-based alloy using discharge cartridge scrap. Submit process flow chart and wastage at each stage of operation. IV. How did they assure that the imported discharge cartridges are free from explosive? Submit a copy from the supplier if received. The case stands deferred.	

Case No.	176 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AIA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005643AM25
RA File Number	08AX04001750 AM25
Licence No and Date	0811013803/14/01/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	177 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005790AM25
RA File Number	04AX04001005 AM25
Licence No and Date	0411008925/22/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Summary sheet submitted should indicate S.NO of raw material, components and consumables of import. The case stands deferred.	

Case No.	178 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00005974AM25
RA File Number	04AX04001053 AM25
Licence No and Date	0411009013/31/01/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	179 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VALVEWORKS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006050AM25
RA File Number	31AX04000425 AM25

Licence No and Date	3111004406/06/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	180 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006135AM25
RA File Number	05AX04003883 AM25
Licence No and Date	0511030772/11/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please provide the details of export-import items. The case stands deferred.	

Case No.	181 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006187AM25
RA File Number	03AX04005814 AM25
Licence No and Date	0311041303/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	182 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006282AM25
RA File Number	33AX04000122 AM25
Licence No and Date	3311002535/18/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	183 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006314AM25
RA File Number	05AX04003974 AM25
Licence No and Date	0511031015/20/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 08.09.2025, as under: I. 2% wastage on net content basis on Copper rod. II. 5% wastage on net content basis on PVC resin. III. Remaining items as components on net-to-net basis under GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	184 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006687AM25
RA File Number	02AX04000799 AM25
Licence No and Date	0211008340/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	185 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	MEGA LINK CHAINS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006691AM25
RA File Number	03AX04006290 AM25
Licence No and Date	0311042144/15/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/98/2025-TSW dated 26.08.2025, as under: I. Import item at SI No.1 shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as 1224 MT as 1.02Kgs/Kg content in the export item, taking clue from SION C- 670. RA concerned may take suitable consequential action accordingly.	

Case No.	186 / NC/2/MEET/Sep/202526/10
Case Status	Case Withdrawn
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025

and Date	
HQ File Number	HQRNORM APPLY 00006753AM25
RA File Number	03AX04006423 AM25
Licence No and Date	0311042303/19/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to withdraw the application vide letter dated 17.07.2025, as the firm has informed that this A.A. may be treated as in fructuous as they have opted to regularize it through duty payment. The case stands withdrawn.	

Case No.	187 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006941AM25
RA File Number	08AX04002181 AM25
Licence No and Date	0811014566/28/03/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	188 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006949AM25
RA File Number	03AX04006623 AM25
Licence No and Date	0311042647/29/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight of each cable, conductor size wise.
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise.

The case stands deferred.

Case No.	189 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006950AM25
RA File Number	03AX04006004 AM25
Licence No and Date	0311042648/29/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of each Export Product.
- II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- III. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products.

The case stands deferred.

Case No.	190 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00006954AM25
RA File Number	56AX04000570 AM25
Licence No and Date	5611003785/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	191 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000003AM26
RA File Number	52AX04000425 AM25
Licence No and Date	5211012702/01/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	192 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000016AM26
RA File Number	04AX04001289 AM25
Licence No and Date	0411009405/01/04/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/136/2019-TSW dated 10.09.2025, as under:

- I. Net weight of export item at **SI.No.1** may be specified as **160.503 MT**.
- II. Quantity of Import item at **SI.No.1** (8 mm Continuous Cast Copper Wire Rod) may be allowed as **1.01 Kgs/Kg** content in the export item.
- III. Quantity of Import item at **SI.No.2** (XLPO Insulating Compound) may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.
- IV. Quantity of Import item at **SI.No.3** (XLPO Sheathing Compound) may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	193 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	COPTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000088AM26
RA File Number	03AX04000009 AM26
Licence No and Date	0311042849/04/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2025-TSW dated 11.08.2025, as under:

- I. Quantity of import item at **SNo.1** may be allowed as **1.02 Kgs/Kg** content in the export item, taking clue form **SION C-1184**.

RA concerned may take suitable consequential action accordingly.

Case No.	194 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved

Party Name	PTPL TUBING & PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000107AM26
RA File Number	56AX04000610 AM25
Licence No and Date	5611003819/04/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/70/2025-TSW dated 01.09.2025, as under: I. Import item at SI No.1 shall be of relevant grade and thickness as contained/ utilized in the export item and its quantity may be allowed as 428 MT as 1.07 Kgs/Kg content in the export item, taking clue from SION C 1887. RA concerned may take suitable consequential action accordingly.	

Case No.	195 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000117AM26
RA File Number	05AX04004467 AM25
Licence No and Date	0511031833/07/04/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	196 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000119AM26

RA File Number	31AX04000002 AM26
Licence No and Date	3111004638/07/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	197 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000138AM26
RA File Number	05AX04004431 AM25
Licence No and Date	0511031852/08/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	198 / NC/2/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000232AM26
RA File Number	02AX04000024 AM26
Licence No and Date	0211008523/15/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specifications of each export item with details of insulation/sheathing materials, armoring details and voltage ratings. II. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. III. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). IV. Material balancing viz. net content of each imported and indigenous input, export product wise. V. Wastage claimed on each import item, if any. The case stands deferred.	

Case No.	199 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000258AM26
RA File Number	04AX04000029 AM26
Licence No and Date	0411009471/16/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief notes about export product as well	

as import inputs.

- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)
- VII. Total Quantity Sought in DGFT (Share excel sheet)

Share the above Point (3-7) information / details in excel sheet.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

The case stands deferred.

Case No.	200 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000617AM26
RA File Number	04AX04000083 AM26
Licence No and Date	0411009558/05/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/136/2019-TSW dated 10.09.2025, as under:	
I. Net weight of export items at Sl. No.1, 2 and 3 may be specified as 181.77 MT, 238.89 MT and 367.86 MT respectively. II. Quantity of import items at Sl.No. 1, 4 & 7 (8 mm Continuous Cast Copper Wire Rod) may be allowed as 1.01 Kgs. /Kg. content in the export items at Sl. No.1 to 3 respectively.	

- III. Quantity of import items at **SI.No.2, 5 & 8** (XLPO Insulating Compound) may be allowed as **1.02 Kgs./Kg.** content in the export items at **SI. No. 1 to 3** respectively as claimed by the firm.
- IV. Quantity of import items at **SI.No.3, 6 & 9** (XLPO Sheathing Compound) may be allowed as **1.02 Kgs. /Kg.** content in the export items at **SI. No.1 to 3** respectively as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	201 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	PROMAX PLUGUP EV PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000847AM26
RA File Number	30AX04000059 AM26
Licence No and Date	3011006971/16/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/72/2025-TSW dated 26.08.2025, as under: I. Quantity of import items at SI.No. 1 to 26 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	202 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000938AM26
RA File Number	50AX04000013 AM26
Licence No and Date	5011001986/20/05/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	203 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00000980AM26
RA File Number	05AX04000640 AM26
Licence No and Date	0511032770/22/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/58/2022-TSW dated 13.08.2025, as under:

- I. Import item at **SNo.1** shall be of relevant grade as contained/utilized in the export item at **SNo.1** and its quantity may be allowed as applied for i.e. **35 MT** as 1.45 Kgs/Kg content in the export item at **SI.No.1** as claimed by the firm.
- II. Import item at **SI.No.2** shall be of relevant grade as contained/utilized in the export item at **SI.No.2** and its quantity may be allowed as applied for i.e. **15 MT as 1.35 Kgs/Kg** content in the export item at **SI.No.2** as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	204 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SYNERGY GREEN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001019AM26
RA File Number	03AX04000557 AM26
Licence No and Date	0311044149/23/05/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	205 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001328AM26
RA File Number	03AX04001164 AM26
Licence No and Date	0311044538/06/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/67/2025-TSW dated 08.08.2025, as under:

- I. Import item at **SNo.1** shall be of relevant thickness and grade as contained/utilized in the export item and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	206 / NC/2/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001329AM26
RA File Number	03AX04001165 AM26
Licence No and Date	0311044539/06/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of application showing the list of export and import items. II. A copy of advance authorization. The case stands deferred.	

Case No.	207 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001330AM26
RA File Number	03AX04001163 AM26
Licence No and Date	0311044540/06/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/67/2025-TSW dated 08.08.2025, as under: I. Import item at SNo.1 shall be of relevant thickness and grade as contained/utilized in the export item and its quantity may be allowed as 1.10 Kgs/Kg content in the export item.	

RA concerned may take suitable consequential action accordingly.

Case No.	208 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001529AM26
RA File Number	52AX04000091 AM26
Licence No and Date	5211014442/17/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/82/2024-TSW dated 07.08.2025, as under: I. Words; "1250 mm X 2500 mm X 1 mm THK" may be suffixed with the description of export item. II. Quantity of export item may also be specified as 3602 Nos. in addition to its weight. III. Import item at S. No. 1 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 75.858 MT as 3 Kgs/Kg content in the export item after taking 20% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	209 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001681AM26
RA File Number	03AX04001520 AM26
Licence No and Date	0311045086/25/06/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 14.08.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	210 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	LALBABA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00001930AM26
RA File Number	02AX04000244 AM26
Licence No and Date	0211009037/08/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/60/2025-TSW dated 11.08.2025, as under:

I. Quantity of import item **Carbon steel seamless Mother pipe** (Hot Finished) at **SI.No.1** maybe allowed as **1.10 kg/kg**. Content in export item.

Note: The description of the export item may be modified as “Carbon steel seamless tubes (Cold Finished)”.

RA concerned may take suitable consequential action accordingly.

Case No.	211 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved

Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002065AM26
RA File Number	03AX04001865 AM26
Licence No and Date	0311045654/15/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 01.09.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	212 / NC/2/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202526/ 10 and 11/09/2025
HQ File Number	HQRNORM APPLY 00002229AM26
RA File Number	03AX04001981 AM26
Licence No and Date	0311045839/22/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 25.08.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

